

1	2	3	4	5	6	7	8
19.	Punjab	-	-	-	-	-	-
20.	Rajasthan	10876.32	67.88	273.11	14770.06	65.11	288.02
21.	Sikkim	243.04	74.84	8.50	778.31	157.49	16.01
22.	Tamil Nadu	4409.34	74.40	141.29	7581.23	63.02	211.35
23.	Tripura	2375.65	100.00	60.35	2085.78	106.96	43.21
24.	Uttar Pradesh	8908.28	53.67	165.63	16731.98	61.65	318.23
25.	West Bengal	9220.72	76.39	184.79	9929.18	68.95	143.08
26.	A & N, Islands	42.11	88.48	0.57	10.28	22.60	0.11
27.	D & N Haveli	33.16	13.45	0.10	20.17	40.08	0.23
28.	Daman & Diu	3.46	69.20	0.12	13.05	60.58	0.36
29.	Lakshadweep	10.94	8.75	0.34	44.33	20.71	1.02
30.	Pondicherry	-	-	-	-	-	-

Amount for Jawahar Rozgar Yojana and EAS

704. DR. M. JAGANNATH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the amount under Jawahar Rozgar Yojana and under EAS released for Andhra Pradesh during the current financial year and the amount yet to be released; and

(b) the time by which the balance amount under each programme for the State is to be released?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) During 1996-97 an amount of Rs.14219.47 lakh has already been released against the Central allocation of Rs.13897.91 lakh under Jawahar Rozgar Yojana (JRY) and an amount of Rs.12840.00 lakh has so far been released as Central share of assistance to Andhra Pradesh under Employment Assurance Scheme (EAS). However, further funds can be released under EAS on receipt of proposal from State Government after satisfying the conditions stipulated in the guidelines.

[Translation]

Public Grievances

705. SHRI THAWAR CHAND GEHLOT :
SHRI JAI PRAKASH AGARWAL :

Will the PRIME MINISTER be pleased to state :

(a) the number of cases of public grievances and pensions lying pending with the Government for consideration/redressal;

(b) the number of cases out of the above which are lying pending for more than one, two and three years, separately;

(c) the number of cases disposed of by January, 1997 out of the above pending cases;

(d) the nature of these grievances and the number of grievances related to Delhi;

(e) whether the Government propose to set up Public Grievances Redressal machinery at Block/District level;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) Information regarding period-wise pendency and disposal in various Ministries/Departments of the Government is not collected and maintained centrally in this Ministry. The nature of grievances also varies with every Ministry/Department depending on the nature of tasks handled by them. The Ministry of Personnel, Public Grievances and Pensions in its capacity as the nodal Ministry for issuing policy guidelines in matters relating to redressal of public grievances and staff grievances, reviews periodically the overall performance of Ministries/Departments with respect to these guidelines.

(d) to (g) Grievances at the State block, district level are primarily to be looked into and redressed by the State Governments. The details regarding the Government of NCT of Delhi are not available with this Ministry. Letters have been issued to State Governments with suggestions to set up an appropriate public grievance redressal machinery at all levels - State, district, block and taluka. Individual State Governments have set up different types of grievance redressal machinery at various levels.

[English]

Privatisation of Oilfield

706. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

(a) whether privatisation of oil fields has not so far yielded the desired results;